

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 10/82-ALC4/2007 **MEETING DATE** : 10.07.2007

1	Case No.: 1/6/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Case Deferred
	HQ File :01/82/050/00389/AM04/	RLA File :09/24/040/00068/AM04/	Lic.No/Date:0910015288 05.08.2003	Defer Date:07.08.2007
	Decision :The case was considered by the Committee as per agenda for ratification of Norm under para 4.7 of HBP. The Committee noted that the Jt. DGFT, Hyderabad was requested to furnish complete set of application vide letter dated 27.06.2007, but the same has not been received so far. The Committee, therefore, decided to remind the RLA through D.O. letter from the appropriate level. Accordingly, the case was deferred for four weeks.			

2	Case No.: 2/6/82-ALC4/2007	Party Name:HINDUSTAN ANTIBIOTICS LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Case Deferred
	HQ File :01/82/050/00432/AM04/	RLA File :31/80/040/00163/AM04/	Lic.No/Date:3110012090 08.08.2003	Defer Date:07.08.2007
	Decision :The case was considered by the Committee as per agenda for ratification of Norm for the export product Tables i.e. Potassium Phenoxymethyl Pencillin Tables BP 250 Mg. under para 4.7 of HBP. The Committee noted that the instant licence was issued on 08.08.2003, while the application of the firm has been forwarded now. The Committee, therefore, decided to write a D.O. letter to RLA from the appropriate level asking them the reasons for forwarding the application too late. Accordingly, the case was deferred for four weeks.			

3	Case No.: 2/35/82-ALC1/2004	Party Name:MADHUR PHARMA & RESEARCH LABORATORIES PVT.LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Case Deferred
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HQ File :01/82/050/01467/AM05/	RLA File :07/24/040/00492/AM05/	Lic.No/Date:0710034246 23.11.2004	Defer Date:07.08.2007
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Herpasil Capsules and Stimmune Capsules under para 4.7 of HBP. The Committee decided to remind Department of Ayush demi-officially at the appropriate level to expedite the comments. The Committee also decided to defer the case for four week.			

4	Case No.:4/19/83-ALC1/2005	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00221/AM06/	RLA File :05/24/040/00294/AM06/	Lic.No/Date:0510162630 25.07.2005	
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Amoxycillin Trihydrate & Potassium Clavulanate & Microcrystalline Cellulose 1:1 Tablets 375mg, 625mg and 1000mg. under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/171/2006-PI-III dated 16.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower. Export Product: 1. Amoxycillin Trihydrate & Potassium Clavulanate & Microcrystalline Cellulose 1:1 Tabs. 375mg.----- 5904000 Nos. tablets OR 2. Amoxycillin Trihydrate & Potassium Clavulanate & Microcrystalline Cellulose 1:1 Tabs. 625mg.-----5904000 Nos. Tablets 3. Amoxycillin Trihydrate & Potassium Clavulanate & Microcrystalline Cellulose 1:1 Tabs. 1000mg.-----5904000 Nos. Tablets				

4. Amoxycillin Trihydrate & Potassium

Clavulanate & Microcrystalline

Cellulose 1:1 Tabs. 156mg.-----23616160 Nos. Tablets

5. Amoxycillin Trihydrate & Potassium

Clavulanate & Microcrystalline

Cellulose 1:1 Tabs. 228.5mg.mg.-----25894810 Nos. Tablets

6. Amoxycillin Trihydrate & Potassium

Clavulanate & Microcrystalline

Cellulose 1:1 Tabs. 457mg.-----12947406 Nos. Tablets

Import items:

1. Amoxycillin Trihydrate-----23361.96 Kg.

OR

Its raw materials as per revised SION A-57 on pro-rata basis

2. Potassium Clavulanate & Microcrystalline Cellulose 1:1-----10749.41 Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

5	Case No.:5/37/82-ALC1/2005	Party Name:FDC LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
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HQ File :01/82/050/00946/AM06/	RLA File :03/94/040/00798/AM06/	Lic.No/Date:0310356218 22.11.2005	Defer Date:07.08.2007
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Econazole Nitrate BP/JP/USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

6	Case No.:25/39/83-ALC1/2005	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00503/AM06/	RLA File :22/24/040/00038/AM06/	Lic.No/Date:2210005029 30.11.2005	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium Pen G Route under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone-----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 5.a) O-chloro Benzaldehyde-----0.5034kg b) Hydroxy Amine Sulphate-----0.3192kg c) Methyl Acetoacetate-----0.410kg d) Chloroform-----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate-----0.620kg 7. 2-Ethyl Hexanoic acid-----0.150kg The Committee also decided to fix SION of the export product as per above comments of PI Division.			

7	Case No.:10/47/83-ALC1/2005	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/00648/AM06/	RLA File :03/95/040/01126/AM06/	Lic.No/Date:0310365523 02.02.2006	Defer Date:24.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.			

8	Case No.:3/9/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01314/AM06/	RLA File :22/24/040/00080/AM06/	Lic.No/Date:2210005220 02.02.2006	Defer Date:24.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.			

9	Case No.:5/49/83-ALC1/2005	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/00661/AM06/	RLA File :05/24/040/00875/AM06/	Lic.No/Date:0510176456 15.02.2006	Defer Date:24.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.			

10	Case No.:1/7/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
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HQ File :01/83/050/00712/AM06/	RLA File :22/24/040/00125/AM06/	Lic.No/Date:2210005314 10.03.2006	
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodlum from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 4. Methylene chloride/Ethyl Acetate----0.620kg 5. 2-Ethyl Hexanoic Acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.:9/7/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01467/AM06/	RLA File :22/24/040/00105/AM06/	Lic.No/Date:2210005323 13.03.2006	Defer Date: 24.07.2007
	Decision :The committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks			

12	Case No.:19/6/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Withdrawn
	HQ File :01/83/050/00037/AM07/	RLA File :05/24/040/01018/AM06/	Lic.No/Date:0510180636 12.04.2006	
	Decision :Withdrawn as the case has already been approved in NC 8/08 dated 28.06.2007.			

13	Case No.:9/8/82-ALC1/2006	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/82/050/00091/AM07/	RLA File :03/94/040/01450/AM06/	Lic.No/Date:0310377084 24.04.2006	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Salconil under para 4.7 of HBP.

The Committee in the light of written comments forwarded by DC(SSI) vide their U.O. No.5(9)/2005-chem dated 02.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Salconil -----60000Kgs.

Net content:

i) Salinomycin Sodium 12% Feed Grade:59880 Kg.

ii) B.H.A. (Indigenous 60 Kg.)

iii) Calcium Carbonate (indigenous 60 Kg.)

Import item:

i) Salinomycin Sodium 12% Feed Grade-----60478.8Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

14	Case No.:1/22/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00122/AM07/	RLA File :22/24/040/00012/AM07/	Lic.No/Date:2210005500 04.05.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (From 6-APA Route) under para 4.7 of HBP

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodlum from 6 APA Stage----1kg

Import items

6. 6-APA-----0.490kg

7. Acetone-----0.0034kg

8. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

9. Methylene chloride/Ethyl Acetate----0.620kg

10. 2-Ethyl Hexanoic Acid-----0.150kg

The Committee also decided to fix the SION as per above report of Department of C&PC.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

15	Case No.:6/11/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Withdrawn
	HQ File :01/83/050/00148/AM07/	RLA File :22/24/040/00019/AM07/	Lic.No/Date:2210005522 09.05.2006	
	Decision : Withdrawn as the case has already been approved in NC Meeting No.8/08 dated 28.06.2007.			

16	Case No.:7/11/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00149/AM07/	RLA File :22/24/040/00011/AM07/	Lic.No/Date:2210005523 09.05.2006	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items:

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate----0.620kg

5. 2-Ethyl Hexanoic Acid-----0.150kg

The Committee also decided to fix SION as per above report of Deptt. Of C&PC.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

17	Case No.:9/11/83-ALC1/2006	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/00165/AM07/	RLA File :22/24/040/00035/AM07/	Lic.No/Date:2210005538 15.05.2006	Defer Date:24.07.2007
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.				

18	Case No.:9/13/83-ALC1/2006	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
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HQ File :01/83/050/00191/AM07/	RLA File :03/95/040/01559/AM06/	Lic.No/Date:0310381029 19.05.2006	
Decision :The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CEPHALEXIN MONOHYDRATE (FROM PEN G ROUTE) under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:14/22/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
HQ File :01/83/050/00304/AM07/	RLA File :22/24/040/00068/AM07/	Lic.No/Date:2210005662 16.06.2006	
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodlum from 6 APA Stage----1kg 19 Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 4. Methylene chloride/Ethyl Acetate---0.620kg 5. 2-Ethyl Hexanoic Acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

20	Case No.:18/18/83-ALC1/2006	Party Name:PENAM LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00365/AM07/	RLA File :05/24/040/00062/AM07/	Lic.No/Date:0510185515 29.06.2006	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodlum from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 4. Methylene chloride/Ethyl Acetate---0.620kg 5. 2-Ethyl Hexanoic Acid-----0.150kg The Committee also decided to notify the SION as per above report. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

21	Case No.:21/22/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00372/AM07/	RLA File :22/24/040/00095/AM07/	Lic.No/Date:2210005727 04.07.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium Pen G Route under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

The Committee also decided to fix SION of the export product as per above comments of PI Division.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

22	Case No.:13/19/83-ALC1/2006	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00425/AM07/	RLA File :04/24/040/00133/AM07/	Lic.No/Date:0410082841 13.07.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product 4-(2-Chloroethyl)-1-Trityl-1H-Imidazole under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/225/2006-PI-III dated 03.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

4-(2-Chloroethyl)-1-Trityl-1H-Imidazole -----1Kg.

Import item:

2-(1H-Imidazole-4yl)-Ethylamine Hcl -----1Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

23	Case No.:10/23/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00432/AM07/	RLA File :22/24/040/00124/AM07/	Lic.No/Date:2210005783 17.07.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate----0.620kg

5. 2-Ethyl Hexanoic Acid-----0.150kg

The Committee also decided to notify the SION as per above report.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

24	Case No.:12/23/83-ALC1/2006	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Rejected
	HQ File :01/83/050/00434/AM07/	RLA File :22/24/040/00134/AM07/	Lic.No/Date:2210005788 17.07.2006	
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Fexofenadine Hcl under para 4.7 of HBP. The Committee noted that the firm was asked details of manufacturing process wastage and chemical reaction. The firm has not responded. The case is lingering since long only for want of firms response. It was, therefore, decided to reject the case.			

25	Case No.:9/23/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
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HQ File :01/83/050/00431/AM07/	RLA File :22/24/040/00113/AM07/	Lic.No/Date:2210005782 17.07.2006	
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodlum from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 4. Methylene chloride/Ethyl Acetate----0.620kg 5. 2-Ethyl Hexanoic Acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

26	Case No.:16/19/83-ALC1/2006	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00437/AM07/	RLA File :04/24/040/00137/AM07/	Lic.No/Date:0410082940 19.07.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product (Z)-5-[(4-Fluorophenyl)Methylene]-2-4-Thiazolidinedione under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/229/2006-PI-III dated 03.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

(Z)-5-[(4-Fluorophenyl)Methylene]-2-4-Thiazolidinedione-----1Kg.

Import item:

1. 2,4-thiazolidinedione----- 0.77Kg/Kg.
2. 4-fluorobenzaldehyde -----0.82Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

27	Case No.:16/23/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00455/AM07/	RLA File :22/24/040/00141/AM07/	Lic.No/Date:2210005805 21.07.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate----0.620kg

5. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

28	Case No.:21/21/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00452/AM07/	RLA File :09/24/040/00143/AM07/	Lic.No/Date:0910026940 21.07.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product 3,5-Diacetoxy Acetophenone under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/254/2006-PI-III dated 16.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

3,5-Diacetoxy Acetophenone 1Kg.

Import item:

3,5-dihydroxy acetophenone 0.89Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

29	Case No.: 39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Transferred to Different Section
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	Defer Date:
	Decision : The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.			

30	Case No.: 31/23/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Case Approved
	HQ File :01/83/050/00506/AM07/	RLA File :22/24/040/00148/AM07/	Lic.No/Date:2210005843 02.08.2006	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate----0.620kg

5. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

31	Case No.:49/22/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Withdrawn
	HQ File :01/83/050/00518/AM07/	RLA File :05/24/040/00391/AM07/	Lic.No/Date:0510188258 04.08.2006	
	Decision : Withdrawn as the case has already been approved in the NC Meeting No.08/08 dated 28.06.2007.			

32	Case No.:55/22/83-ALC1/2006	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00545/AM07/	RLA File :03/95/040/00554/AM07/	Lic.No/Date:0310394656 14.08.2006	Defer Date:

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Pure 5-amino salicylic acid (Pure Mesalamine) (Assay not less than 99.5% by HPLC) under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/269/2006-PI-III dated 28.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

Pure 5-amino salicylic acid (Pure Mesalamine)

(Assay not less than 99.5% by HPLC) -----1Kg.

Import item:

Crude 5-amino salicylic acid

(Assay not more than 97.5% by HPLC)----- 1.02Kg./Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

33	Case No.:1/35/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/00557/AM07/	RLA File :09/24/040/00190/AM07/	Lic.No/Date:0910027254 22.08.2006	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Bicalutamide under para 4.7 of HBP. The Committee decided to forward the complete set of application again to the Technical Authority and defer the case for four weeks.			

34	Case No.:12/28/87-ALC1/2006	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/87/050/00482/AM07/	RLA File :04/24/040/00047/AM07/	Lic.No/Date:0410083795 25.08.2006	Defer Date:07.08.2007

Decision :The Committee considered the case as per agenda for ratification of norms for the export product 2-Methyl Mercapto Phenothiazine under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

35	Case No.: 21/27/83-ALC1/2006	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Case Approved
	HQ File :01/83/050/00629/AM07/	RLA File :22/21/040/00041/AM07/	Lic.No/Date:2210005954 04.09.2006	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodlum from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 4. Methylene chloride/Ethyl Acetate----0.620kg 5. 2-Ethyl Hexanoic Acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

36	Case No.: 34/28/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Case Deferred
	HQ File :01/82/050/00849/AM07/	RLA File :22/24/040/00203/AM07/	Lic.No/Date:2210005950 04.09.2006	Defer Date:24.07.2007

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.

37	Case No.:3/32/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00631/AM07/	RLA File :22/24/040/00188/AM07/	Lic.No/Date:2210005959 05.09.2006	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium Pen G Route under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 5.a) O-chloro Benzaldehyde----0.5034kg b) Hydroxy Amine Sulphate----0.3192kg c) Methyl Acetoacetate----0.410kg d) Chloroform----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate----0.620kg 7. 2-Ethyl Hexanoic acid----0.150kg The Committee also decided to fix SION of the export product as per above comments of PI Division. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

38	Case No.:10/30/83-ALC1/2006	Party Name:PENAM LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00655/AM07/	RLA File :05/24/040/00418/AM07/	Lic.No/Date:0510190573 11.09.2006	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (6-APA Route) under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodlum from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 4. Methylene chloride/Ethyl Acetate----0.620kg 5. 2-Ethyl Hexanoic Acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

39	Case No.:2/33/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/00646/AM07/	RLA File :09/24/040/00220/AM07/	Lic.No/Date:0910027505 11.09.2006	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Methyl Alpha-(4,5,6,7-Tetrahydra-5-Thieno(3,2-c) Pyridyl)(2-Chlorophenyl) Acetate Hydrochloride (CPG-20) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

40	Case No.:3/33/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00647/AM07/	RLA File :09/24/040/00221/AM07/	Lic.No/Date:0910027506 11.09.2006	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Lansoprazole under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/8/2007-PI-III dated 28.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Lansoprazole 1Kg. Import item: 1. 2-chloro methyl-3-methyl-4-(2,2,2 trifluoro ethoxy) pyridine hcl-- 1.35Kg/Kg. 2. 2-mercapto banzimidazol -----0.80Kg/Kg. 3. Methy Tert. Butyl ether -----3.05Kg/Kg. 4. Acetone----- 2.85Kg/Kg. 5. Acetonitrile -----1.87Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

41	Case No.:17/31/82-ALC1/2006	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/00911/AM07/	RLA File :03/94/040/00615/AM07/	Lic.No/Date:0310399069 12.09.2006	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Terbinafine Hydrochloride Tablets 250Mg. under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

42	Case No.:29/27/83-ALC1/2006	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
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HQ File :01/83/050/00658/AM07/	RLA File :22/24/040/00210/AM07/	Lic.No/Date:2210005985 12.09.2006	
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium Pen G Route under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone-----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 5.a) O-chloro Benzaldehyde-----0.5034kg b) Hydroxy Amine Sulphate-----0.3192kg c) Methyl Acetoacetate-----0.410kg d) Chloroform-----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate-----0.620kg 7. 2-Ethyl Hexanoic acid-----0.150kg The Committee also decided to fix SION of the export product as per above comments of PI Division. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

43	Case No.:1/34/83-ALC1/2006	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00677/AM07/	RLA File :09/24/040/00178/AM07/	Lic.No/Date:0910027582 15.09.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Fexofenadine Hcl under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 17.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

1. Fexofenadine Hcl -----1Kg.

Import item:

1. Sodium boro hydride----- 0.332Kg/Kg.
2. 4-chloro butryl chloride----- 1.216Kg/Kg.
3. Dimethyl Sulfoxide -----1.12Kg/Kg.
4. Methylene dichloride -----3.00Kg/Kg.
5. Methanol -----4.00kg/kg.
6. Potassium Permanganate----- 1.905kg/kg.
7. Tetrahydrofuran -----Not shown in the process
8. Toluene -----6.80kg/kg.
9. Gamma picolene----- 0.76kg/kg.
10. IPA -----1.93kg/kg.
11. Methyl Isobutyl ketone -----3.12kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

44	Case No.:44/36/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/82/050/00954/AM07/	RLA File :22/24/040/00233/AM07/	Lic.No/Date:2210006017 18.09.2006	

Decision : The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium Pen G Route under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU
2. Penicillin G Amidase (Enzyme)-----0.732gm
3. Methylene chloride----0.407kg
4. Acetone-----0.1254kg
5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

- 5.a) O-chloro Benzaldehyde-----0.5034kg
- b) Hydroxy Amine Sulphate-----0.3192kg
- c) Methyl Acetoacetate-----0.410kg
- d) Chloroform-----0.270kg
- e) Methylene chloride-----0.0542kg
6. Methylene Chloride/Ethyl Acetate-----0.620kg
7. 2-Ethyl Hexanoic acid-----0.150kg

The Committee also decided to fix SION of the export product as per above comments of PI Division.

45	Case No.:11/34/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/87/050/00566/AM07/	RLA File :02/24/040/00189/AM07/	Lic.No/Date:0210094006 25.09.2006	Defer Date:07.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Senega Soft Extract under para 4.7 of HBP. The Committee decided that the report received from Central council for Research in Ayurveda and Siddhs, New Delhi vide their letter No.9-4/2006-CCRAS/Admn. Dated 24.01.2007 may be forwarded to Department of Ayush for their comments. The case was accordingly deferred for four weeks.			

46	Case No.:8/34/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
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HQ File :01/82/050/00998/AM07/	RLA File :09/24/040/00214/AM07/	Lic.No/Date:0910027658 25.09.2006	Defer Date:07.08.2007
Decision : The Committee considered the case as per agenda for ratification of norms for the export product Moxifloxacin Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

47	Case No.:9/34/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/00999/AM07/	RLA File :09/24/040/00177/AM07/	Lic.No/Date:0910027659 25.09.2006	Defer Date:07.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Moxifloxacin Hcl under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

48	Case No.:5/33/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00719/AM07/	RLA File :09/24/040/00254/AM07/	Lic.No/Date:0910027672 26.09.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product N-(1,4-Benzodioxan-2-Carbonyl)Piperazine under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/8/2007-PI-III dated 28.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

N-(1,4-Benzodioxan-2-Carbonyl)Piperazine -----1Kg.

Import item:

1. Catechol -----1.07kg/kg.
2. Piperazine anhydrous -----1.50kg/kg.
3. Acetone -----3.57kg/kg.
4. IPA -----1.06kg/kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

49	Case No.:19/28/83-ALC1/2006	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00738/AM07/	RLA File :05/24/040/00551/AM07/	Lic.No/Date:0510191994 29.09.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Valacyclovir Hcl under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 17.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Procuct:

Valacyclovir Hcl -----1Kg.

Import item:

1. Acyclovir -----0.78Kg/kg.
2. CBZ-L-Valine -----1.60kg/kg
3. Dicyclohexyl Carbodimide -----1.47kg/kg
4. Dimethylamino Pyridine -----0.028kg/kg
5. Dimethyl formamide -----2.05kg/kg
6. Methanol -----2.47kg/kg
7. Acetone -----2.69kg/kg
8. Activated Carbon -----0.0242kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

50	Case No.:23/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01100/AM07/	RLA File :03/94/040/00702/AM07/	Lic.No/Date:0310402829 06.10.2006	Defer Date:07.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product 1-Phenyl Propanolamine HCL (L-Norephedrine Hcl) under para 4.7 of HBP. The Committee decided to call for technical details as per annexure of the application from the firm and decided to defer the case for four weeks.			

51	Case No.:24/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01101/AM07/	RLA File :03/94/040/00703/AM07/	Lic.No/Date:0310402830 06.10.2006	Defer Date:07.08.2007

Decision :The Committee considered the case as per agenda for ratification of norms for the export product L-Norephedrine Base under para 4.7 of HBP.

The Committee decided to call for technical details as per annexure of the application from the firm and decided to defer the case for four weeks.

52	Case No.: 1/43/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Case Approved
	HQ File :01/83/050/00781/AM07/	RLA File :09/24/040/00223/AM07/	Lic.No/Date:0910027848 10.10.2006	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Doxofylline under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/254/2006-PI-III dated 16.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Doxofylline -----1Kg. Import item: 1. Theophylline -----1.17kg/kg 2. Chloro acetaldehyde dimethyl acetal -----0.81kg/kg 3. Potassium carbonate -----0.89kg/kg 4. Methanol -----0.63kg/kg. 5. Dimethyl formamide -----0.56kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

53	Case No.: 20/31/83-ALC1/2006	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Transferred to Different Section
	HQ File :01/83/050/00782/AM07/	RLA File :03/95/040/00681/AM07/	Lic.No/Date:0310403341 10.10.2006	Defer Date:
	Decision :The Committee decided to transfer the case to DEC-IV as the export product pertains to Chemical Sector.			

54	Case No.:13/34/83-ALC1/2006	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00802/AM07/	RLA File :09/24/040/00278/AM07/	Lic.No/Date:0910027867 18.10.2006	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Drotaverine Hcl under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 17.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Drotaverine -----1Kg. Import item: 1. Ortho Diethoxy Benzene -----1.86kg/kg 2. Iso Propyl Alcohol -----1.63kg/kg 3. Sodium Cyanide -----0.48kg/kg. 4. Para Formaldehyde -----0.30kg/kg. 5. Methanol -----3.26kg/kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

55	Case No.:19/32/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Withdrawn
	HQ File :01/83/050/00804/AM07/	RLA File :05/24/040/00559/AM07/	Lic.No/Date:0510192990 18.10.2006	:
	Decision :Withdrawn as the case has already been approved in NC meeting No.8 dated 28.06.2007.			

56	Case No.:20/32/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Withdrawn
	HQ File :01/83/050/00805/AM07/	RLA File :05/24/040/00561/AM07/	Lic.No/Date:0510192992 18.10.2006	
	Decision :Withdrawn as the case has already been approved in NC meeting No.8 dated 28.06.2007.			

57	Case No.:21/32/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Withdrawn
	HQ File :01/83/050/00806/AM07/	RLA File :05/24/040/00560/AM07/	Lic.No/Date:0510193028 19.10.2006	
	Decision : Withdrawn as the case has already been approved in NC meeting No.8 dated 28.06.2007.			

58	Case No.:22/32/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Withdrawn
	HQ File :01/83/050/00807/AM07/	RLA File :05/24/040/00562/AM07/	Lic.No/Date:0510193029 19.10.2006	
	Decision : Withdrawn as the case has already been approved in NC meeting No.8 dated 28.06.2007.			

59	Case No.:29/36/83-ALC1/2006	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/00841/AM07/	RLA File :03/95/040/00897/AM07/	Lic.No/Date:0310406100 31.10.2006	Defer Date:07.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product Epiderm Lotion 30ml under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

60	Case No.:31/36/83-ALC1/2006	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/00857/AM07/	RLA File :09/24/040/00291/AM07/	Lic.No/Date:0910028095 03.11.2006	Defer Date:07.08.2007

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Clonazepam under para 4.7 of HBP.

The Committee decided to forward the complete set of application to the Technical Authority. It was, therefore, decided to defer the case for four weeks.

61	Case No.:24/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/87/050/00704/AM07/	RLA File :03/94/040/00836/AM07/	Lic.No/Date:0310406891 07.11.2006	Defer Date:24.07.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product C. Reactive Protein under para 4.7 of HBP. The Committee decided to defer the case for two weeks for want of comments from DBT.			

62	Case No.:52/36/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Withdrawn
	HQ File :01/83/050/00925/AM07/	RLA File :05/24/040/00585/AM07/	Lic.No/Date:0510194529 16.11.2006	
	Decision : Withdrawn as the case has already been approved in NC Meeting No.8 dated 28.06.2007.			

63	Case No.:4/43/83-ALC1/2006	Party Name:SREENIVASA PHRAMA PVT LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/00942/AM07/	RLA File :09/24/040/00163/AM07/	Lic.No/Date:0910028292 21.11.2006	Defer Date:07.08.2007
	Decision : The Committee considered the case as per agenda for ratification of norms for the export product under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

64	Case No.:34/40/82-ALC1/2006	Party Name:KOPRAN LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
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HQ File :01/82/050/01372/AM07/	RLA File :03/94/040/00951/AM07/	Lic.No/Date:0310410420 01.12.2006	
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Ceftriaxone Sodium Sterile under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/65/2007-PI-III dated 07.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Ceftriaxone Sodium Sterile -----1Kg. Import item: 1. Ceftriaxone Sodium Sterile-----1.00kg/kg. 2. Acetone -----2.08kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

65	Case No.:8/38/83-ALC1/2006	Party Name:SKM PHARMA(P)LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/00964/AM07/	RLA File :07/24/040/00534/AM07/	Lic.No/Date:0710048801 01.12.2006	Defer Date:24.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Fortified Procaine Pencillin 4 Mega Injection 20ml under para 4.7 of HBP. The Committee decided to call for the following information as advised by PI Division vide their U.O. No.35011/9/2007-PI-III dated 07.07.2007 from the firm. Detailed working in line with the DML since the potency of the injection is not tallying with imported Bulk Drugs. Accordingly, the case was deferred for two weeks.			

66	Case No.:12/41/80-ALC2/2006	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
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HQ File :01/80/050/01003/AM07/	RLA File :05/24/040/00737/AM07/	Lic.No/Date:0510195559 04.12.2006	Defer Date:07.08.2007
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil Capsule 500mg under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

67	Case No.:5/43/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/00977/AM07/	RLA File :09/24/040/00344/AM07/	Lic.No/Date:0910028525 06.12.2006	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product 2,4-Dichloro Pyrimidine under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/14/2007-PI-III dated 16.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: 2,4-Dichloro Pyrimidine----- 1Kg. Import item: 1. Uracil(2,4-Dihydroxy Pyrimidine) -----1.12kg/kg 2. Dichloro methane (Methylene chloride)----- 1.00kg/kg 3. Diethyl aniline -----1.24kg/kg. 4. Triethylamine -----1.09kg/kg 5. IPA -----0.50 kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

68	Case No.:4/45/83-ALC1/2006	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Rejected
	HQ File :01/83/050/01051/AM07/	RLA File :34/24/040/00216/AM07/	Lic.No/Date:3410017694 22.12.2006	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Di-Ethyl Amino Ethyl Chloride Hydrochloride under para 4.7 of HBP.

The Committee noted that the export product is a SCOMET item. It was, therefore, decided to advise the firm to obtain the Export licence first. The case may be treated as closed.

69	Case No.:10/43/83-ALC1/2006	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/01067/AM07/	RLA File :09/24/040/00400/AM07/	Lic.No/Date:0910028790 28.12.2006	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Iminoguanidyl-2,3-Dichlorobenzoyl Cyamide Phosphate under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/14/2007-PI-III dated 16.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Iminoguanidyl-2,3-Dichlorobenzoyl Cyamide Phosphate-----1Kg. Import item: 1. 2,3,dichloro benzoyal chloride -----1.20kg/kg 2. 1, Amino Guanidine bicarbonate----- 0.80kg/kg 3. Poly Phosphoric acid -----4.00kg/kg. 4. Acetonitrile----- 1.00kg/kg 5. Cuprous cyanide -----0.56kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

70	Case No.:4/47/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/01080/AM07/	RLA File :05/24/040/00760/AM07/	Lic.No/Date:0510197129 02.01.2007	Defer Date:24.07.2007

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.

	Case No.:5/47/83-ALC1/2006	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/01081/AM07/	RLA File :05/24/040/00743/AM07/	Lic.No/Date:0510197130 02.01.2007	
71	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium Pen G Route under para 4.7 of HBP. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone-----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 5.a) O-chloro Benzaldehyde-----0.5034kg b) Hydroxy Amine Sulphate-----0.3192kg c) Methyl Acetoacetate-----0.410kg d) Chloroform-----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate-----0.620kg 7. 2-Ethyl Hexanoic acid-----0.150kg The Committee also decided to fix SION of the export product as per above comments of PI Division.			

72	Case No.:11/46/82-ALC1/2006	Party Name:BIOLOGICAL E LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
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HQ File :01/82/050/01533/AM07/	RLA File :09/24/040/00409/AM07/	Lic.No/Date:0910028883 04.01.2007	Defer Date:07.08.2007
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Noscapine Bulk under para 4.7 of HBP. The Committee decided to forward the copy of application as well as the copy of reply received from the firm to the Technical Authority. It was, therefore, decided to defer the case for two weeks.			

73	Case No.:3/49/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/82/050/01543/AM07/	RLA File :09/24/040/00353/AM07/	Lic.No/Date:0910028954 10.01.2007	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Atorvastatin Calcium under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/275/2006-PI-III dated 26.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

Atorvastatin Calcium----- 1Kg.

Import item:

1. (4R-Cis)-1,1-dimethyl ethyl-6-cyanomethyl-2,2

dimethyl 1,3-dioxane-4-acetate----- 1.08kg/kg

2. Raney Nickle -----0.200kg/kg

3. Methanol -----2.49kg/kg

4. Aqueous Ammonia -----0.900kg/kg

5. Pivalic acid -----0.200kg/kg

6. Cyclohexane -----1.82kg/kg

7. Isopropyl alcohol -----1.24kg/kg

8. Acetonitrile -----2.01kg/kg

9. Sodium Carbonate -----0.500kg/kg

10. Hydrochloric Acid -----Not an importable item

11. Sodium hydroxide flakes -----0.130kg/kg

12. Toluene -----1.37kg/kg

13. Calcium Acetate -----0.350kg/kg

14. Carbon -----0.100kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

74	Case No.:6/47/83-ALC1/2006	Party Name:NEO MEDICHEM PVT LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/83/050/01118/AM07/	RLA File :09/21/040/00467/AM07/	Lic.No/Date:0910028960 10.01.2007	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product 4(3,4-Dichloro Phenyl)3,4-Dihydro-1-(2H) Naphthalinone under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 17.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

4(3,4-Dichloro Phenyl)3,4-Dihydro-1-(2H) Naphthalinone -----1Kg.

Import item:

1. Alpha Naphthol -----0.95kg/kg
2. Methanol----- 1.305kg/kg
3. Acetone-----1.87kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

75	Case No.:15/48/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01626/AM07/	RLA File :03/95/040/01257/AM07/	Lic.No/Date:0310415601 12.01.2007	Defer Date:24.07.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.			

76	Case No.:20/48/87-ALC1/2006	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/87/050/00927/AM07/	RLA File :05/24/040/00765/AM07/	Lic.No/Date:0510198359 24.01.2007	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Hyoscine-N Butyl Bromide or Hyoscine Hydro Bromide under para 4.7 of HBP. The Committee decided to ratify the norms of the export product under para 4.7 of HBP as per SION at SI.No.A-263. The Committee also decided to seek clarification from RLA as to why the licence has been issued under para 4.7 of HBP while the SION for the export product has already been fixed.			

77	Case No.:21/48/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/82/050/01659/AM07/	RLA File :03/94/040/01126/AM07/	Lic.No/Date:0310417068 24.01.2007	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Hydroxy Chloroquine Sulphate under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/64/2006-PI-III dated 10.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Hydroxy Chloroquine Sulphate -----1Kg. Import item: 1. Ethoxy Methylene Malonic Acid Ester -----1.22kg/kg 2. Metachloro aniline -----0.718kg/kg 3. Toluene -----0.702kg/kg 4. Methanol----- 5.045kg/kg 5. Hydroxy Novaldiamine -----1.06kg/kg 6. Iso Propyl alcohol -----1.49kg/kg 7. Methylene chloride -----2.29kg/kg 8. Activated carbon -----0.100kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

78	Case No.:7/47/83-ALC1/2006	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/01170/AM07/	RLA File :05/24/040/00848/AM07/	Lic.No/Date:0510198449 25.01.2007	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Cefpodoxime Proxetil under para 4.7 of HBP. The Committee noted that the firm has not furnished the technical details alongwith their application. It was, therefore, decided to call for the technical details from the firm and also to seek the clarification from the office of Jt. DGFT, CLA, New Delhi as to why the advance licence has been issued to the firm without the technical details. Accordingly, the case was deferred for four weeks.			

79	Case No.:6/50/87-ALC1/2006	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/87/050/00967/AM07/	RLA File :03/94/040/01200/AM07/	Lic.No/Date:0310418737 07.02.2007	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Amoxycillin and Clavulanate Potassium Tablets under para 4.7 of HBP. The Committee decided to forward the complete set of application to the Technical Authority. The case was, therefore, deferred for four weeks.			

80	Case No.:4/1/83-ALC1/2007	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/83/050/01214/AM07/	RLA File :03/95/040/01118/AM07/	Lic.No/Date:0310418795 08.02.2007	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product N-Methyl Benzothiazene Methyl Ester under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

81	Case No.:1/10/82-ALC4/2007	Party Name:HAFFKINE BIO PHARMACEUTICAL CORPN LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01645/AM07/	RLA File :03/94/040/01208/AM07/	Lic.No/Date:0310419601 14.02.2007	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Oral Polio Vaccine (OPV) under para 4.7 of HBP. The Committee decided to forward the application of the firm to Department of Bio-Technology and to defer the case for four weeks.			

82	Case No.:2/10/82-ALC4/2007	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
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HQ File :01/82/050/01652/AM07/	RLA File :05/24/040/00927/AM07/	Lic.No/Date:0510199597 15.02.2007	:
Decision :The Committee considered the case as per agenda for ratification of norms for the export product Enoxolone EP/BP under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/163/2006-PI-III dated 10.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Enoxolone EP/BP -----1Kg. Import item: 1. Glycyrrhizic Acid----- 2.97kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

83	Case No.:3/2/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01756/AM07/	RLA File :09/24/040/00382/AM07/	Lic.No/Date:0910029552 06.03.2007	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product 2-(6-Methoxy-2-naphthyl)propionic acid (DL-Acid) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

84	Case No.:3/10/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Approved
	HQ File :01/82/050/01785/AM07/	RLA File :03/95/040/01509/AM07/	Lic.No/Date:0310422638 09.03.2007	

Decision :The Committee considered the case as per agenda for ratification of norms for the export product 7ADCA from Pen G Route under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product as per revised SION at Sl.No.A-35 published vide Public Notice No.2 dated 19.04.2007.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

85	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Triomune 30 under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

86	Case No.:4/10/82-ALC4/2007	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01807/AM07/	RLA File :09/24/040/00422/AM07/	Lic.No/Date:0910029669 14.03.2007	Defer Date:07.08.2007
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Moxifloxacin Hydrochloride under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.			

87	Case No.:5/10/82-ALC4/2007	Party Name:GLAXOSMITHKLINE PHARMACEUTICALS LIMITED,	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status:Case Deferred
	HQ File :01/82/050/01887/AM07/	RLA File :03/94/040/00324/AM06/	Lic.No/Date:0310424628 27.03.2007	Defer Date:07.08.2007

Decision :The Committee considered the case as per agenda for ratification of norms for the export product Betamethasone Di-Sodium Phosphate BP/USP under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

88	Case No.: 4/4/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Case Approved
	HQ File :01/82/050/00021/AM08/	RLA File :03/95/040/01619/AM07/	Lic.No/Date:0310427817 25.04.2007	
	Decision :The Committee considered the case as per agenda for ratification of norms for the export product Acetyl Salicylic Acid (Aspirin) under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/1136/2006-PI-III dated 18.10.2006 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. Export Product: Acetyl Salicylic Acid (Aspirin) -----1Kg. Import item: 1. Salicylic Acid -----0.820kg/kg 2. Acetic Anhydride -----0.697kg/kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

89	Case No.: 6/4/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:10/82-ALC4/2007 10.07.2007	Status: Case Withdrawn
	HQ File :01/82/050/00031/AM08/	RLA File :03/95/040/00095/AM08/	Lic.No/Date:0310428999 10.05.2007	Defer Date:24.07.2007
	Decision : Withdrawn as the case has already been considered by the Committee in its 8/08 meeting held on 28.06.2007 and was deferred for four weeks.			

Minutes of the Norms Committee Meeting No. 10/08 held on 10.07.07 under the Chairmanship of Shri Sanjay Rastogi, Export Commissioner.

The Committee first considered the minutes of the NC Meeting No. 09/08 held on 03.07.07 for confirmation and confirmed and adopted the same.

CASE NO. A-214	M/S RANBAXY LAB LTD
M. No. 10/08	F.NO. 01/82/50/1134/AM07
DATED 10.7.2007	RLA NO.05/24/40/819/AM07
	ADV. LIC.NO. 0510197930 DT. 16.01.07
The Committee considered the case as per agenda for ratification of Norms for the Export Product Ciprofloxacin Tablets USP 250 mg/500mg/750mg under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-215	M/S WOCKHARDT LTD
M. No. 10/08	F.NO. 01/82/50/155/AM08
DATED 10.7.2007	RLA NO.03/95/40/44/AM08
	ADV. LIC.NO.0310427335 DT. 19.04.07
The Committee considered the case as per agenda for ratification of Norms	

for the Export Product Hydroxocobalamin Acetate/HCL under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. A-216	M/S SHIVA PHARMACHEM PVT.LTD
M. No. 10/08	F.NO. 01/82/50/1302/AM07
DATED 10.7.2007	RLA NO.34/24/40/257/AM07
	ADV. LIC.NO. 3410018220 DT. 1.03.07
The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-217	M/S RANBAXY LAB LTD
M. No. 10/08	F.NO. 01/82/50/107/AM08
DATED 10.7.2007	RLA NO.05/24/40/17/AM08
	ADV. LIC.NO. 0510202504 DT. 13.04.07
The Committee considered the case as per agenda for ratification of Norms for the Export Product Isotretinoin under para 4.7 of HBP.	

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. A-218	M/S R.A.CHEM PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1238/AM07
DATED 10.7.2007	RLA NO.09/24/40/404/AM07
	ADV. LIC.NO. 0910029307 DT. 12.02.07
The Committee considered the case as per agenda for ratification of Norms for the Export Product 2,3 – Di Chloro Benzoyl Cyanide under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-219	M/S AROFINE CHEMICAL INDUSTRIES
M. No. 10/08	F.NO. 01/82/50/361/AM08
DATED 10.7.2007	RLA NO.03/94/40/1188/AM07
	ADV. LIC.NO. 0310429793DT. 17.05.07
The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-220	M/S ALKEM LABORATORIES LTD
M. No. 10/08	F.NO. 01/82/50/409/AM08
DATED 10.7.2007	RLA NO.03/94/40/187/AM08
	ADV. LIC.NO. 0310430680 DT. 25.05.07
The Committee considered the case as per agenda for ratification of Norms for the Export Product SUCRALOSE USP under para 4.7 of HBP. The Committee noted that the firm has given an undertaking that the export product is outside Pharma. It was, therefore, decided to transfer the case to DES-VI as the export product pertains to Food Products.	

CASE NO. A-221	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/386/AM08
DATED 10.7.2007	RLA NO.03/94/40/74/AM08
	ADV. LIC.NO. 0310430456 DT. 24.05.07
The Committee considered this case as per agenda for ratification of Norms for the Export Product ZOLPIDEM TARTRATE under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.No.35011/41/2007-PI-III dated 16.04.2007 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.	

Export product:

Zolpidem Tartrate-----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	2-Amino 5-Methyl Pyridine	1.21Kg/Kg.
2.	4-Methoxy Phenacyl Bromide	2.39Kg/Kg.
3.	Tri ethyl amine	1.43Kg/Kg.
4.	Methanol	3.88Kg/Kg.
5.	Acetone	2.60Kg/Kg.
6.	Formic Acid 99%	4.33Kg/Kg.
7.	Ethylene di chloride	1.88Kg/Kg.
8.	Tartaric acid	0.18Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-222	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/406/AM08
DATED 10.7.2007	RLA NO.03/94/40/72/AM08
	ADV. LIC.NO. 0310430653 DT. 25.05.07

The Committee considered this case as per agenda for ratification of Norms for the Export Product HYDROCORTISONE SODIUM SUCCINATE (BP/USP) under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O.No.35011/41/2007-PI-III dated 16.04.2007 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

HYDROCORTISONE SODIUM SUCCINATE (BP/USP) -----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	Hydrocortisone	1.10Kg/Kg.
2.	Dimethyl Formamide	1.00Kg/Kg.
3.	Acetone	1.00Kg/Kg.
4.	Isopropyl Alcohol	0.35Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-223	M/S GLENMAARK PHARMACEUTICALS LTD
M. No. 10/08	F.NO. 01/82/50/102/AM08
DATED 10.7.2007	RLA NO.03/94/40/12/AM08
	ADV. LIC.NO. 0310426504 DT. 12.04.07

The Committee considered the case as per agenda for ratification of Norms for the Export Product IMIQUIMOD under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. A-224	M/S GLENMAARK PHARMACEUTICALS LTD
M. No. 10/08	F.NO. 01/82/50/108/AM08
DATED 10.7.2007	RLA NO.03/94/40/16/AM08
	ADV. LIC.NO. 0310426673 DT. 13.04.07
The Committee considered the case as per agenda for ratification of Norms for the Export Product NATEGLINIDE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-225	M/S GLENMAARK PHARMACEUTICALS LTD
M. No. 10/08	F.NO. 01/82/50/534/AM08
DATED 10.7.2007	RLA NO.03/94/40/80/AM08
	ADV. LIC.NO. 0310432288 DT. 11.06.07

The Committee considered this case as per agenda for ratification of Norms for the Export Product CILOSTAZOL under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O.No.35011/243/2006-PI-III dated 05.12.2006 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Cilostazol-----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	5-(4-chlorobutyl)-1-cyclohexyl-1H-Tetrazole	0.88Kg/Kg.
2.	6-Hydroxy-3,4-Dihydro-1H-Quinolizin-2-one	0.59Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-226	M/S GLENMAARK PHARMACEUTICALS LTD
M. No. 10/08	F.NO. 01/82/50/156/AM08
DATED 10.7.2007	RLA NO.03/94/40/33/AM08
	ADV. LIC.NO. 0310427353 DT. 19.04.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product LERCANIDIPINE under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/253/2006-PI-III dated 18.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower.

Export Product:

Lercanidipine-----1Kg.

Import Items:

Sl.No.	Description of import items	Quantity allowed
1.	3,3-diphenyl propylamine	1.19Kg/Kg.
2.	Tetrahydrofuran	2.90Kg/Kg.
3.	Methylene chloride	4.88Kg/Kg.
4.	1-chloro-2 Methyl-2 propanol	0.507Kg/Kg.
5.	Isopropyl acetate	6.83Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-227	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/405/AM08
DATED 10.7.2007	RLA NO.03/94/40/169/AM08

	ADV. LIC.NO. 0310430651 DT. 25.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CELECOXIB under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.	

CASE NO. A-228	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/154/AM08
DATED 10.7.2007	RLA NO.03/94/40/1475/AM07
	ADV. LIC.NO. 0310427333 DT. 19.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Acrylate (Methyl-3-Cyclopropyl Amino 20(2,4-Dichloro-5-Fluro Benzyl Acrylate under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.	

CASE NO. A-229	M/S AARTI DRUGS LTD
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M. No. 10/08	F.NO. 01/82/50/137/AM08
DATED 10.7.2007	RLA NO.03/94/40/1340/AM08
	ADV. LIC.NO. 0310427124 DT. 18.04.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product ZOLPIDEM TARTRATE under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O.No.35011/41/2007-PI-III dated 16.04.2007 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Zolpidem Tartrate-----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	2-Amino 5-Methyl Pyridine	1.21Kg/Kg.
2.	4-Methoxy Phenacyl Bromide	2.39Kg/Kg.
3.	Tri ethyl amine	1.43Kg/Kg.
4.	Methanol	3.88Kg/Kg.
5.	Acetone	2.60Kg/Kg.
6.	Formic Acid 99%	4.33Kg/Kg.
7.	Ethylene di chloride	1.88Kg/Kg.
8.	Tartaric acid	0.18Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-230	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/186/AM08
DATED 10.7.2007	RLA NO.03/94/40/45/AM08
	ADV. LIC.NO. 0310427814 DT. 25.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product TICLOPIDINE HYDROCHLORIDE under para 4.7 of HBP The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.	

CASE NO. A-231	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/138/AM08
DATED 10.7.2007	RLA NO.03/94/40/1354/AM07
	ADV. LIC.NO. 0310427123 DT. 18.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product NIMESULIDE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he	

sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks

CASE NO. A-232	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/109/AM08
DATED 10.7.2007	RLA NO.03/94/40/1201/AM07
	ADV. LIC.NO. 0310426688 DT. 13.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product (S,S)-2-Azabicyclo(3.3.0)Octane-3-Carboxylic Acid Benzylester Hydrochloride under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.	

CASE NO. A-233	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/151/AM08
DATED 10.7.2007	RLA NO.03/94/40/1304/AM07
	ADV. LIC.NO. 0310427319 DT. 19.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CELECOXIB under para 4.7 of HBP.	

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.

CASE NO. A-234	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1002/AM07
DATED 10.7.2007	RLA NO.09/24/40/467/AM07
	ADV. LIC.NO. 0910029325 DT. 13.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CEPHALEXIN MONOHYDRATE (FROM PEN G ROUTE) under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-235	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/987/AM07
DATED 10.7.2007	RLA NO.09/24/40/451/AM07

ADV. LIC.NO. 0910029300 DT. 12.02.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMPICILLIN SODIUM STERILE under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. A-236	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/875/AM07
DATED 10.7.2007	RLA NO.09/24/40/102/AM07
	ADV. LIC.NO. 0910028895 DT. 05.01.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMOXYCILLIN TRIHYDRATE (FROM 6-APA ROUTE) and Ampicillin Trihydrate (From 6-APA Route) under para 4.7 of HBP.

The Committee decided to ratify the norms under para 4.7 of the HBP as per revised SION at Sl.No.A-57 and A-68 published vide Public Notice No.58 dated 26.09.2006 and Public Notice No.2 dated 19.04.2007 respectively.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-237	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/885/AM07
DATED 10.7.2007	RLA NO.09/24/40/384/AM07
	ADV. LIC.NO. 0910028958 DT. 10.01.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CEPHALEXIN MONOHYDRATE (FROM PEN G ROUTE) under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-238	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1017/AM07
DATED 10.7.2007	RLA NO.09/24/40/438/AM07
	ADV. LIC.NO. 0910029340 DT. 14.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMPICILLIN TRIHYDRATE (FROM 6-APA ROUTE) under para 4.7 of HBP.	

The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-239	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/998/AM07
DATED 10.7.2007	RLA NO.09/24/40/461/AM07
	ADV. LIC.NO. 0910029320 DT. 13.02.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CEPHALEXIN MONOHYDRATE (FROM PEN G ROUTE) under para 4.7 of HBP.

The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-240	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1001/AM07
DATED 10.7.2007	RLA NO.09/24/40/455/AM07
	ADV. LIC.NO. 0910029324 DT. 13.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMPICILLIN TRIHYDRATE (FROM 6-APA ROUTE) under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-241	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1000/AM07
DATED 10.7.2007	RLA NO.09/24/40/355/AM07
	ADV. LIC.NO. 0910029322 DT. 13.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product QUETIAPINE FUMERATE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he	

sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. A-242	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/986/AM07
DATED 10.7.2007	RLA NO.09/24/40/302/AM07
	ADV. LIC.NO. 0910029299 DT. 12.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product STAVUDINE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-243	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1067/AM07
DATED 10.7.2007	RLA NO.09/24/40/367/AM07
	ADV. LIC.NO. 0910029461 DT. 27.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CLOXACILLIN SODIUM (FROM 6- APA ROUTE) under para 4.7 of HBP.	

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodlum from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg
2. Acetone-----0.0034kg
3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

- 3.a) O-chloro Benzaldehyde-----0.5034kg
- 3.b) Hydroxyl Amine Sulphate-----0.3192kg
- 3.c) Methyl Acetoacetate-----0.410kg
- 3.d) Chloroform-----0.270kg
- 3.e) Methylene chloride-----0.0542kg
4. Methylene chloride/Ethyl Acetate----0.620kg
5. 2-Ethyl Hexanoic Acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-244	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/997/AM07

DATED 10.7.2007	RLA NO.09/24/40/454/AM07
	ADV. LIC.NO. 0910029319 DT. 13.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMPICILLIN TRIHYDRATE (FROM 6-APA ROUTE) under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-245	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/999/AM07
DATED 10.7.2007	RLA NO.09/24/40/232/AM07
	ADV. LIC.NO. 0910029321 DT. 13.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CEPHALEXIN MONOHYDRATE (FROM PEN G ROUTE) under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-116 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.	

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-246	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1082/AM07
DATED 10.7.2007	RLA NO.09/24/40/510/AM07
	ADV. LIC.NO. 091002951 DT. 06.03.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product NEVIRAPINE (FROM DMF ROUTE) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-247	M/S ANUH PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1122/AM07
DATED 10.7.2007	RLA NO.03/94/40/1299/AM07
	ADV. LIC.NO. 0310423834 DT. 21.03.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CLOBETASOL PROPIONATE BP under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. A-248	M/S ALEMBIC LTD
M. No. 10/08	F.NO. 01/82/50/48/AM08
DATED 10.7.2007	RLA NO.34/24/40/01/AM08
	ADV. LIC.NO. 3410018493 DT. 05.04.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product LEFLUNOMIDE under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. A-249	M/S ALEMBIC LTD
M. No. 10/08	F.NO. 01/82/50/244/AM08

DATED 10.7.2007	RLA NO.34/24/40/22/AM08
	ADV. LIC.NO. 3410018712 DT. 03.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product VENLAFAXINE HYDROCHLORIDE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-250	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/141/AM08
DATED 10.7.2007	RLA NO.09/24/40/01/AM08
	ADV. LIC.NO. 0910030047 DT. 18.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product ABACAVIR SULFATE (FROM DMF ROUTE) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-251	M/S EMESSAR BIOTECH & NUTRITION LTD
M. No. 10/08	F.NO. 01/82/50/98/AM08
DATED 10.7.2007	RLA NO.03/94/40/1301/AM07
	ADV. LIC.NO. 0310426345 DT. 11.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product METHYL SULFONY METHANE under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-252	M/S ARIANE ORGACHEM PVT. LTD
M. No. 10/08	F.NO. 01/82/50/336/AM08
DATED 10.7.2007	RLA NO.03/94/40/1422/AM07
	ADV. LIC.NO. 0310429564 DT. 16.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product FRUSEMIDE BP (FUROSEMIDE BP) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.	

CASE NO. A-253	M/S AMBERNATH ORGANICS PVT. LTD
M. No. 10/08	F.NO. 01/82/50/360/AM08
DATED 10.7.2007	RLA NO.03/94/40/68/AM08
	ADV. LIC.NO. 0310429791 DT. 17.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product ISATOIC ANHYDRIDE under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-254	M/S ALLIANCE LABORATORIES PVT. LTD
M. No. 10/08	F.NO. 01/82/50/424/AM08
DATED 10.7.2007	RLA NO.03/94/40/160/AM08
	ADV. LIC.NO. 0310430399 DT. 23.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product ISO SORBIDE-5-MONONITRATE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-255	M/S ACACIA LIFE SCIENCE PVT. LTD
M. No. 10/08	F.NO. 01/82/50/1086/AM07
DATED 10.7.2007	RLA NO.09/24/40/492/AM07
	ADV. LIC.NO. 0910029581 DT. 08.03.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product METHYLOXIME HYDROCHLORIDE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-256	M/S ARVEE CHEM PHARMA PVT. LTD
M. No. 10/08	F.NO. 01/82/50/297/AM08
DATED 10.7.2007	RLA NO.07/24/40/84/AM08
	ADV. LIC.NO. 0710051589 DT. 10.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product DIBENZOSUBERONE CHEMICAL PRODUCT under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

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CASE NO. A-257	M/S ASTRIX LABORATORIES LTD
M. No. 10/08	F.NO. 01/82/50/440/AM07
DATED 10.7.2007	RLA NO.09/24/40/440/AM07
	ADV. LIC.NO. 0910029251 DT. 8.2.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product LAMIVUDINE (CYCLOHEXYL ESTER ROUTE) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-258	M/S ARCH PHARMA LABS LTD
M. No. 10/08	F.NO. 01/82/50/1131/AM07
DATED 10.7.2007	RLA NO.03/94/40/1347/AM07
	ADV. LIC.NO. 0310423982 DT. 22.03.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product DICMIC CHLORIDE under para 4.7 of HBP.	

The Committee in light of the written comments forwarded by PI Division vide their U.O.No.35011/192/2006-PI-III dated 24.4.2007 decided to ratify the Norms for the export product under para 4.7 of HBP as per details below or as applied by the firm which ever is lower.

Export product
DICMIC Chloride-----1kg

Import items

1. DICMIC acid-----0.98kg/Kg
2. Phosphorus Pentachloride-----0.77kg/Kg
3. Methylene chloride/toluene----0.70kg/Kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-259	M/S ALEMBIC LTD
M. No. 10/08	F.NO. 01/82/50/37/AM08
DATED 10.7.2007	RLA NO.34/24/40/290/AM07
	ADV. LIC.NO. 3410018404 DT. 23.03.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AZHHROMYCIN CRUDE under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. A-260	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/87/50/988/AM07
DATED 10.7.2007	RLA NO.09/24/40/347/AM07
	ADV. LIC.NO. 0910029301 DT. 12.02.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CEFTRIAXONE DISODIUM HEMIHEPTAHYDRATE NON STERILE under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/22/2007-PI-III dated 28.06.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

Ceftriaxone Sisodium hemiheptahydrate non

Sterile (Ceftriaxone Disodium non sterile)-----1Kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	7 ACA	0.662Kg/Kg.
2.	2 Ethyl hexanoic acid	0.816Kg/Kg.
3.	Acetone	13.00Kg/Kg.
4.	MAEM	0.81Kg/Kg.
5.	Tetrahydrofuran	1.22Kg/Kg.
6.	Triethylamine	0.419Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-261	M/S AUCTUS PHARMA PVT. LTD
M. No. 10/08	F.NO. 01/87/50/1106/AM07
DATED 10.7.2007	RLA NO.09/24/40/480/AM07
	ADV. LIC.NO. 09100296666 DT. 14.03.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product PANTOPRAZOLE SULFIDE under para 4.7 of HBP

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 25.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product:

5-(dichloromethoxy)-2-[(3,4-dimethoxy-2-pyridinyl)methyl} thio]-1 H-Benzimidazole (Pentaprazole sulphide)-----1Kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	2-chloromethyl-3,4-dimethoxy-pyridine Hcl	0.75Kg/Kg.
2.	2,5-difluoromethoxy-2-mercapto-1H-benzimidazole	0.75Kg/Kg.

3.	Acetone	1.69Kg/Kg.
4.	Methanol	3.81Kg/Kg.
5.	Methylene chloride	2.91Kg/Kg.
6.	Caustic Soda Flakes	0.40Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-262	M/S CADILA HEALTHCARE LTD
M. No. 10/08	F.NO. 01/82/162/1479/AM07
DATED 10.7.2007	RLA NO.08/24/40/355/AM07
	ADV. LIC.NO. 0810063496 DT. 09.03.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product ATORVASTAIN CONDENSATION PRODUCT PHARMA GRADE under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.

CASE NO. A-263	M/S ANUH PHARMA LTD
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M. No. 10/08	F.NO. 01/82/50/1430/AM08
DATED 10.7.2007	RLA NO.03/81/39/03/AM07
	ADV. LIC.NO. 0310404537 DT. 17.10.06
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product ERYTHROMYCIN THIOCYANATE under para 4.7 of HBP. The Committee in the light of the earlier decision of Norms Committee in its 42/06 meeting held on 08.02.2006 vide Case No.A-199 for the same export product decided to ratify the norms of the export product as per details below or as applied by the firm whichever is lower. Export Product: Erythromycin Thiocyanate-----1Kg. Import item: Erythromycin Thiocyanate-----0.900Kg/Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-264	M/S G AMPHRAY LABORATORIES LTD
M. No. 10/08	F.NO. 01/82/50/1691/AM07
DATED 10.7.2007	RLA NO.03/94/40/1193/AM07
	ADV. LIC.NO. 0310420496 DT. 22.02.07
The Committee considered this case as per agenda for fixation of I/O	

Norms for the Export Product PIPERAZINE ADIPATE BP/USP under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/54/2006-PI-III dated 27.02.2006 decided to ratify the norms of the export product under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export product:

Piperazine Adipate BP/USP-----1Kg.

Import item:

1. Diethyl Diamine Piperazine-----0.380Kg/Kg.
2. Adipic acid-----0.675Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-265	M/S GLENMARK PHARMACEUTICALS LTD
M. No. 10/08	F.NO. 01/82/50/1896/AM07
DATED 10.7.2007	RLA NO.03/94/40/1465/AM07
	ADV. LIC.NO. 0310424767 DT. 28.03.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product BUPROPION HYDROCHLORIDE USP under para 4.7 of HBP.

The Committee in light of the written comments forwarded by PI Division vide their U.O.No.35011/191/2006-PI-III dated 8.1.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export Product:

Bupropion Hcl. USP-----1kg.

Import items

1. M-chloro propiophenone-----0.85kg/Kg.
2. Methanol----Not shown in the processor material balance
3. Methelene chloride/Methelene Dichloride/MDC-----2.00kg/Kg.
4. Acetonitrile----1.00kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-266	M/S GLENMARK PHARMACEUTICAL LTD
M. No. 10/08	F.NO. 01/82/50/1754/AM07
DATED 10.7.2007	RLA NO.03/94/40/1307/AM07
	ADV. LIC.NO. 0310421960 DT. 06.03.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product NITAZOXANIDE under para 4.7 of HBP.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/253/2006/PI-III dated 16.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Nitazoxanide-----1kg

Import items

1. 2-Amino 5 Nitro Thiazole-----0.472kg
2. O-Acetyl Salicyloyl Chloride-----0.640kg
3. Methylene dichloride/MDC/Methylene chloride-----0.750kg
4. Methanol-----2.00Ltrs./kg
5. Triethylamine-----0.716kg
6. Tetrahydrofuran-----1.40kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-267	M/S HETERO DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/1650/AM07
DATED 10.7.2007	RLA NO.09/24/40/483/AM07
	ADV. LIC.NO. 0910029354 DT. 15.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product FOSINOPRIL SODIUM under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-268

M/S AUROBINDO PHARMA LTD

M. No. 10/08	F.NO. 01/82/50/1135/AM07
DATED 10.7.2007	RLA NO.09/24/40/522/AM07
	ADV. LIC.NO. 0910029746 DT. 23.03.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CITALOPRAM HYDROBROMIDE (FROM DMF ROUTE) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-269	M/S GLENMARK PHARMACEUTICAL LTD
M. No. 10/08	F.NO. 01/82/50/157/AM08
DATED 10.7.2007	RLA NO.03/94/40/47/AM08
	ADV. LIC.NO. 0310427357 DT. 19.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product LERCANIDIPINE under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/253/2006-PI-III dated 18.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower. Export Product: Lercanidipine-----1Kg.	

Import Items:

Sl.No.	Description of import items	Quantity allowed
1.	3,3-diphenyl propylamine	1.19Kg/Kg.
2.	Tetrahydrofuran	2.90Kg/Kg.
3.	Methylene chloride	4.88Kg/Kg.
4.	1-chloro-2 Methyl-2 propanol	0.507Kg/Kg.
5.	Isopropyl acetate	6.83Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-270	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/169/AM08
DATED 10.7.2007	RLA NO.03/94/40/46/AM07
	ADV. LIC.NO. 0310427426 DT. 20.04.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product DICLOFENAC SODIUM under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

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CASE NO. A-271	M/S ASSOCIATED CAPSULES PVT. LTD
M. No. 10/08	F.NO. 01/82/50/324/AM08
DATED 10.7.2007	RLA NO.03/94/40/118/AM08
	ADV. LIC.NO. 0310429392 DT. 15.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CELLULOSE CAPSULES under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/35/2007-PI-III dated 10.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower. Export Product: Hydroxy Propyl methyl Cellulose Capsules (Unprinted cellulose capsules)-----1Kg. Import item: Hydroxy Propyl Methyl Cellulose (Cellulose Ether)----1.16Kg. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-272	M/S ENVEE DRUGS PVT. LTD
M. No. 10/08	F.NO. 01/82/50/143/AM08
DATED 10.7.2007	RLA NO.34/24/40/296/AM07
	ADV. LIC.NO. 3410018601 DT. 18.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product BETAMETHASONE VALERATE BP/USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-273	M/S HINDUSTAN POLYAMIDES & FIBRES LTD
M. No. 10/08	F.NO. 01/82/50/219/AM08
DATED 10.7.2007	RLA NO.03/94/40/59/AM07
	ADV. LIC.NO. 0310428204 DT. 27.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-274	M/S HINDUSTAN POLYAMIDES & FIBRES LTD
M. No. 10/08	F.NO. 01/82/50/301/AM08
DATED 10.7.2007	RLA NO.03/94/40/73/AM08
	ADV. LIC.NO. 0310429106 DT. 11.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product HEXYL SALICYLATE under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-275	M/S AARTI DRUGS LTD
M. No. 10/08	F.NO. 01/82/50/153/AM08
DATED 10.7.2007	RLA NO.03/94/40/1222/AM07
	ADV. LIC.NO. 0310427326 DT. 19.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-Fluro Benzyl Acrylate) under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.	

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CASE NO. A-276	M/S IND-SWIFT LABORATORIES LTD
M. No. 10/08	F.NO. 01/82/50/02/AM08
DATED 10.7.2007	RLA NO.22/24/40/297/AM07
	ADV. LIC.NO. 2210006382 DT. 13.02.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product EZETHIMIBE under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-277	M/S KDL BIOTECH LTD
M. No. 10/08	F.NO. 01/82/162/241/AM07
DATED 10.7.2007	RLA NO.03/94/40/1280/AM06
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product IMMOBILISED PENCILLIN 'G' AMIDASE (ENZYME) under para 4.7 of HBP.	

The Committee in the light of written comments forwarded by Department of Biotechnology vide their O.M. No.BT/IL/05/176/2004/PID dated 20.06.2007 decided to ratify the norms under para 4.7 of HBP by allowing items as applied for at 0% wastage level.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-278	M/S NEO MEDICHEM PVT. LTD
M. No. 10/08	F.NO. 01/82/50/1289/AM07
DATED 10.7.2007	RLA NO.09/24/40/465/AM07
	ADV. LIC.NO. 0910029462DT. 27.2.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product 4-(3,4-Dichloro Phenyl) 3,4-Dihydro -1-(2H) Napthalinone under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/253/2006-PI-III dated 18.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower.

Export Product:

4-(3,4-Dichloro Phenyl) 3,4-Dihydro -1-(2H) Napthalinone----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	Alpha Naphthol	0.95Kg/Kg.
2.	Methanol	1.305Kg/Kg.
3.	Acetone	1.87Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-279	M/S NAVIN FLUORINE INTERNATIONAL LTD
M. No. 10/08	F.NO. 01/82/50/454/AM08
DATED 10.7.2007	RLA NO.03/95/40/67/AM08
	ADV. LIC.NO. 0310431070 DT. 30.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product PARA FLUORO BROMO BENZENE/(4 FLUORO BROMO BENZENE) under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-280	M/S NEXUZ PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/76/AM08

DATED 10.7.2007	RLA NO.08/24/40/317/AM07
	ADV. LIC.NO. 0810062842 DT. 9.2.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product DEXAMETHASONE IP/BP/USP under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-281	M/S KDL BIOTECH LTD
M. No. 10/08	F.NO. 01/82/50/77/AM08
DATED 10.7.2007	RLA NO.03/94/40/1430/AM07
	ADV. LIC.NO. 0310429938 DT. 21.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CEFADROXIL BP/UP/EP/MICRONISED/COMPACT POWDER under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.	

CASE NO. A-282	M/S LYKA BDR INTL. LTD
M. No. 10/08	F.NO. 01/82/50/89/AM08
DATED 10.7.2007	RLA NO.03/95/40/1309/AM07
	ADV. LIC.NO. 0310419266 DT. 12.2.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-283	M/S ISHITA DRUGS & INDS. LTD
M. No. 10/08	F.NO. 01/82/50/90/AM08
DATED 10.7.2007	RLA NO.08/24/40/49/AM08
	ADV. LIC.NO. 0810065340 DT. 12.06.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product SULFANILAMIDE under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-284	M/S KDL BIOTECH LTD
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M. No. 10/08	F.NO. 01/82/50/91/AM08
DATED 10.7.2007	RLA NO.03/94/40/1458/AM07
	ADV. LIC.NO. 0310429941 DT. 12.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMPICILLIN TRIHYDRATE Pen G Route under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-285	M/S KDL BIOTECH LTD
M. No. 10/08	F.NO. 01/82/50/92/AM08
DATED 10.7.2007	RLA NO.03/94/40/1409/AM07
	ADV. LIC.NO. 0310429936 DT. 21.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMPICILLIN TRIHYDRATE Pen G Route under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.	

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-286	M/S REDOX PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/99/AM08
DATED 10.7.2007	RLA NO.05/24/40/92/AM08
	ADV. LIC.NO. 0510203860 DT. 18.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product THYMOL ,PARA CYMENE under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-287	M/S RICHY GOLD INTERNATIONAL
M. No. 10/08	F.NO. 01/82/50/100/AM08
DATED 10.7.2007	RLA NO.03/95/40/69/AM08
	ADV. LIC.NO. 0310429618 DT. 16.05.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product METHYL DOPA TABLET under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/11/2007-PI-III dated 28.02.2007 decided to ratify the	

norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower.

Export Product:

Methyl Dopa tablets 250 mg.

Import item:

Methyl Dopa-----288.15 kgm/1 million tablets.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-288	M/S RANBAXY LAB LTD
M. No. 10/08	F.NO. 01/82/50/97/AM08
DATED 10.7.2007	RLA NO.05/24/40/36/AM08
	ADV. LIC.NO. 0510202774 DT. 20.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CIPROFLOXACIN TABLETS under para 4.7 of HBP. The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.	

CASE NO. A-289	M/S RANBAXY LAB LTD
M. No. 10/08	F.NO. 01/82/50/98/AM08
DATED 10.7.2007	RLA NO.05/24/40/37/AM07
	ADV. LIC.NO. 0510202764 DT. 20.04.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product LISINOPRIL under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/228/2006-PI-III dated 16.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower.

Export product:

Lisinopril-----1Kg.

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	N-TFAL-Lysl-L-Proline	1.39Kg/Kg.
2.	Ethyl-2-oxo-4-phenyl Butanoate	0.85Kg/Kg.
3.	Molecular sieves	0.375Kg/Kg.
4.	Methylene chloride	5.59Kg/Kg.
5.	Toluene	3.20Kg/Kg.
6.	Activated Carbon	0.100Kg/Kg.
7.	Isopropyl alcohol	2.21Kg/Kg.
8.	Methanol	2.90Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-290	M/S SHANTA BIOTECHNIC LTD
M. No. 10/08	F.NO. 01/82/50/30/AM08
DATED 10.7.2007	RLA NO.09/24/40/366/AM07
	ADV. LIC.NO. 0910028896 DT. 05.01.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product HEPATITIS B- VACCINE HUMAN BODIES under para 4.7 of HBP. The Committee was informed that the DBT has requested for deferment of the case. It was decided to defer the case for two weeks.	

CASE NO. A-291	M/S MAKSON INDS. LTD
M. No. 10/08	F.NO. 01/82/50/897/AM07
DATED 10.7.2007	RLA NO.03/95/40/409/AM07
	ADV. LIC.NO. 0310390363 DT. 20.07.06
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product VIKS VAPORUB IN PACKS under para 4.7 of HBP. The Committee noted that the office of DC(SSI) had called for approved formulation of the export product from the firm vide their letter No.5(9)/2005-Chem. Dated 2.2.2007 and subsequent reminder dated 29.03.2007, but the firm	

has not furnished the required information. The Committee, therefore, decided to reject the case.

RLA concerned may take further necessary action including cancellation of advance licence etc. under para 4.7 of HBP.

CASE NO. A-292	M/S IPCA LABS LTD
M. No. 10/08	F.NO. 01/82/50/175/AM08
DATED 10.7.2007	RLA NO.03/94/40/1338/AM07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product TRIAMCINOLONE under para 4.4.2 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 25.06.2007 decided to fix the norms under para 4. 4.2 of HBP as per details below or as applied for by the firm whichever is lower.

Export product:

Triamcinolone Base-----1Kg.

Import item:

9 Beta, 11 Beta-Epoxy-16 Alpha,17 Alpha, 21-Trihydroxypregna-1,4-Diene-320-Dione(5 TR)-----1.05Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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CASE NO. A-293	M/S PARABOLIC DRUGS LTD
M. No. 10/08	F.NO. 01/83/50/1133/AM07
DATED 10.7.2007	RLA NO.22/24/40/290/AM07
	ADV. LIC.NO. 2210006385 DT. 16.01.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMPICILLIN TRIHYDRATE under para 4.7 of HBP. The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.	

CASE NO. A-294	M/S PARABOLIC DRUGS LTD
M. No. 10/08	F.NO. 01/83/50/1130/AM07
DATED 10.7.2007	RLA NO.22/24/40/285/AM07
	ADV. LIC.NO. 2210006378 DT. 11.01.07
The Committee considered this case as per agenda for fixation of I/O	

Norms for the Export Product AMPICILLIN TRIHYDRATE under para 4.7 of HBP.

The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-295	M/S LUPIN LTD
M. No. 10/08	F.NO. 01/83/50/112/AM08
DATED 10.7.2007	RLA NO.03/95/40/19/AM08
	ADV. LIC.NO. 0310426714 DT. 13.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product D(-)MANDELIC ACID under para 4.7 of HBP. The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.	

CASE NO. A-296	M/S KDL BIOTECH LTD
M. No. 10/08	F.NO. 01/83/50/340/AM08
DATED 10.7.2007	RLA NO.03/94/40/1459/AM07
	ADV. LIC.NO. 0310429600 DT. 16.05.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMPICILLIN TRIHYDRATE under para 4.7 of HBP.

The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-297	M/S IPCA LABORATORIES LTD
M. No. 10/08	F.NO. 01/83/50/414/AM08
DATED 10.7.2007	RLA NO.03/94/40/158/AM08
	ADV. LIC.NO. 0310430731 DT. 28.05.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product MORANTEL CITRATE under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/259/2006-PI-III dated 15.05.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower.

Export product:

Morantel Citrate-----1Kg.

Import items;

Sl.No.	Description of import item	Quantity allowed
1.	3-Methyl Thiophene	0.330Kg/Kg.
2.	Acetonitrile	0.180Kg/Kg.
3.	Dimethyl Formamide	0.270Kg/Kg.
4.	Citric Acid	0.640Kg/Kg.
5.	Ethylene dichloride	0.165Kg/Kg.
6.	Isopropyl alcohol	0.725Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-298	M/S PARABOLIC DRUGS LTD
M. No. 10/08	F.NO. 01/83/50/1121/AM07
DATED 10.7.2007	RLA NO.22/24/40/283/AM07
	ADV. LIC.NO. 2210006369 DT. 10.01.07

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product AMPICILLIN TRIHYDRATE under para 4.7 of HBP.

The Committee decided to ratify the norms under para 4.7 of HBP as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-299	M/S JUBILANT ORGANOSYS LTD
M. No. 10/08	F.NO. 01/83/50/127/AM08
DATED 10.7.2007	RLA NO.05/24/40/41/AM08
	ADV. LIC.NO. 0510202622 DT. 17.04.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product 3,4-DIHYDRO -4-OXO-6-ACETYLOXY-7-METHOXYQUINAZOLINE under para 4.7 of HBP The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.	

CASE NO. A-300	M/S KAPL
M. No. 10/08	F.NO. 01/82/50/49/AM08
DATED 10.7.2007	RLA NO.07/24/40/775/AM08
	ADV. LIC.NO. 0710050408 DT. 2.3.07
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CEFUROXIME 750 MG INJECTION USP under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/266/2006-PI-III dated 24.04.2007 decided to ratify the	

norms under para 4.7 of HBP as per details below or as applied for by the firm whichever is lower.

Export Product:

Cefuroxime 750mg Injection USP, each

Vial containing Cefuroxime Sodium USP

Equivalent to Cefuroxime 750mg 10ml vial-----1No.

Import item:

Cefuroxime Sodium Sterile-----817.50mg/vial

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. A-301	M/S SHEETAL PHARMA
M. No. 10/08	F.NO. 01/82/50/2525/AM08
DATED 10.7.2007	RLA NO.03/95/40/408/AM07
	ADV. LIC.NO. 0310390246 DT. 19.07.06
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product PARACETAMOL TABLETS -500 MG under para 4.7 of HBP.	

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

CASE NO. B-125	M/S AUROBINDO PHARMA LTD
M. No. 10/08	F.NO. 01/82/162/180/AM08
DATED 10.7.2007	
The Committee considered the case as per agenda for amendment in para 4.22.1 of the Hand Book of Procedures regarding extension in export obligation period will not be application to 6-APA authorization. The Committee decided that this case may be examined on file first and if required, the same may be placed before Norms Committee.	

CASE NO. B-126	M/S SANDOZ PVT. LTD
M. No. 10/08	F.NO. 01/83/50/820/AM07
DATED 10.7.2007	RLA NO.03/95/40/735/AM07
	ADV. LIC.NO. 0310405563 DT. 26.10.06
The Committee considered this case as per agenda for modification of I/O Norms for the Export Product RIFAMPICIN under para 4.7 of HBP. The Committee decided to defer the case for four weeks.	

CASE NO. B-127	M/S SHILPA MEDICARE LTD
M. No. 10/08	F.NO. 01/83/162/570/AM07
DATED 10.7.2007	RLA NO.07/24/40/146/AM03
	ADV. LIC.NO. 0710014440 DT. 20.06.2002
The Committee considered this case as per agenda for modification of I/O Norms for the Export Product 3- METHYL MERCAPTO ACETANALIDE under para 4.7 of HBP. The Committee decided to defer the case for four weeks.	

CASE NO. B-128	M/S DIVIS LAB LTD
M. No. 10/08	F.NO. 01/82/162/537/AM07
DATED 10.7.2007	RLA NO.09/24/40/253/AM06
	ADV. LIC.NO. 0910024157 DT. 30.09.05
The Committee considered this case as per agenda for modification of I/O Norms for the Export Product under para 4.7 of HBP. The Committee in the light of revised written comments forwarded by PI Division vide their U.O. No.35022/17/2007-PI-III dated 17.05.2007 decided to modify the norms already ratified as per details below or as applied by the firm whichever is lower. Export product: (-) Trans-4-(4 fluorophenyl)-3-Hydroxy methyl-N-Methyl-Piperidine-----1Kg.	

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	Methyl-N-Methylamidomalonate 50% solution in ethylacetate	7.70Kg/Kg.
2.	Di-P-Toluoyl-L-Tartaric Acid	4.00Kg/Kg.
3.	Lithium Aluminium Hydride (on 100% basis	0.90Kg/Kg.
4.	P-fluorobenzaldehyde	3.06Kg/Kg.
5.	Isopropyl alcohol	2.25Kg/Kg.
6.	Tetrahydrofuran/N-Heptane/Heptane	6.00Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. B-129	M/S UNIMARK REMEDIES LTD
M. No. 10/08	F.NO. 01/83/50/429/AM06
DATED 10.7.2007	RLA NO.03/95/40/832/AM06
	ADV. LIC.NO. 0310355180 DT. 11.11.05

The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product CLOXACILLIN SODIUM (PEN G ROUTE) under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product
Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU
2. Penicillin G Amidase (Enzyme)-----0.732gm
3. Methylene chloride----0.407kg
4. Acetone-----0.1254kg
5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----
---0.62kg

OR

- 5.a) O-chloro Benzaldehyde-----0.5034kg
- b) Hydroxy Amine Sulphate-----0.3192kg
- c) Methyl Acetoacetate-----0.410kg
- d) Chloroform-----0.270kg
- e) Methylene chloride-----0.0542kg
6. Methylene Chloride/Ethyl Acetate-----0.620kg
7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. B-130	M/S UNICHEM LAB LTD
M. No. 10/08	F.NO. 01/83/50/16/AM05
DATED 10.7.2007	RLA NO.03/24/40/2386/AM04
	ADV. LIC.NO. 0310253587 DT. 17.02.04

The Committee considered the case as per agenda for amendment in the SION.

The Committee observed that this is the case for modification of norms under para 4.7 of HBP and not for amendment in the SION as mentioned by the firm. It was also noted that the same case was considered by the Norms Committee in its 9/08 meeting held on 03.07.2007 and it was decided to call the firm for personal hearing. The Committee, therefore, decided to merge this case with the earlier case.

CASE NO. B-131	M/S ALKALOIDS CORPORATION
M. No. 10/08	F.NO. 01/87/50/299/AM07
DATED 10.7.2007	RLA NO.02/24/40/84/AM07
	ADV. LIC.NO. 0210090627DT. 26.06.06
The Committee considered this case as per agenda for amendment in the norms already fixed by the Norms Committee for the Export Product ARTESUNATE INT. under para 4.7 of HBP. The Committee after consideration of the case decided to maintain status quo.	

CASE NO. B-132	M/S HETERO LABS LTD
M. No. 10/08	F.NO. 01/82/50/266/AM06
DATED 10.7.2007	RLA NO.09/24/40/85/AM06
	ADV. LIC.NO. 0910023217 DT. 21.06.05
The Committee considered this case as per agenda for fixation of I/O Norms for the Export Product EFAVIENZ under para 4.7 of HBP. The Committee in the light of written comments forwarded by PI Division vide their U.O.35011/225/2004-PI-III dated 23.05.2006 decided to modify the norms already ratified as per details below or as applied for whichever is lower. Export product: Efavirenz-----1Kg.	

Import items:

Sl.No.	Description of import items	Quantity allowed
1.	Tert. Butyl Methyl Ether	1.16Kg/Kg.
2.	N-Butyl Lithium (15% in Hexane) (on 100% active basis)	2.13Kg/Kg.
3.	Tetrahydrofuran	8.36Ltr/Kg.
4.	Acetonitrile	1.79Kg/Kg.
5.	P-Anisyl Alcohol	1.756Kg/Kg.
6.	Cyclopropyl Acetylene	0.870kg/kg
7.	1,4-Dibromo Butane	2.75Kg/Kg.
8.	2,3-Dichloro-5,6-Dicyano-1,4-Benzoquinone(DDQ)	0.328Kg/Kg.
9.	4-Nitrophenyl Chloro Formate	0.96Kg/Kg.
10.	Sodium Borohydride	0.06Kg/Kg.
11.	2,2,2 Trifluoro Acetic Acid	1.70Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

CASE NO. B-133	M/S GLENMARK PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/782/AM07
DATED 10.7.2007	RLA NO.03/94/40/520/AM07
	ADV. LIC.NO. 0310395377 DT. 21.08.06

Withdrawn as the case has already been approved in the NC Meeting No.6/08 dated 06.06.2007.

CASE NO. B-134	M/S CADILA PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1433/AM05
DATED 10.7.2007	RLA NO.08/24/40/95/AM05
	ADV. LIC.NO. 0810041718 DT. 6.09.2004
	ADV.LIC NO. 0810036678 DT. 05.03.2004
The Committee decided to defer the case for one week.	

CASE NO. B-135	M/S LAKE CHEMICALS PVT. LTD
M. No. 10/08	F.NO. 01/82/162/908/AM07
DATED 10.7.2007	RLA NO.07/81/160/668/AM05
	ADV. LIC.NO. 0710038438 DT. 10.06.2005
The Committee decided to defer the case for one week.	

CASE NO. B-136	M/S MACLEODS PHARMACEUTICALS LTD
M. No. 10/08	F.NO. 01/82/50/1700/AM05
DATED 10.7.2007	RLA NO.03/24/40/2226/AM05
	ADV. LIC.NO. 0310311836 DT. 12.01.05
The Committee decided to defer the case for one week.	

CASE NO. B-137	M/S HEMMO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/478/AM05
DATED 10.7.2007	RLA NO.03/24/40/582/AM05
	ADV. LIC.NO. 031019241 DT. 18.8.2003
The Committee decided to defer the case for one week.	

CASE NO. B-138	M/S HEMMO PHARAM LTD
M. No. 10/08	F.NO. 01/82/50/1763/AM05
DATED 10.7.2007	RLA NO.0A3/24/40/2256/AM05
	ADV. LIC.NO. 0310313830 DT. 27.01.05
The Committee decided to defer the case for one week.	

CASE NO. B-139	M/S HEMMO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/464/AM02
DATED 10.7.2007	RLA NO.03/24/40/1025/AM02
	ADV. LIC.NO. 03310110660 DT. 19.11.2001
The Committee decided to defer the case for one week.	

CASE NO. B-140	M/S HEMMO PHARMA LTD
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M. No. 10/08	F.NO. 01/82/50/338/AM05
DATED 10.7.2007	RLA NO.03/24/40/65/AM05
	ADV. LIC.NO. 0310265856DT. 28.04.2004
The Committee decided to defer the case for one week.	

CASE NO. B-141	M/S HEMMO PHARMA LTD
M. No. 10/08	F.NO. 01/82/50/1439/AM05
DATED 10.7.2007	RLA NO.03/24/41/156/AM05
	ADV. LIC.NO. 0310302358 DT. 17.11.2004
The Committee decided to defer the case for one week.	

CASE NO. B-142	M/S INDO GERMAN ALKALOIDS
M. No. 10/08	F.NO. 01/82/50/299/AM04
DATED 10.7.2007	RLA NO.03/24/40/274/AM04
	ADV. LIC.NO. 0310212182 DT. 7.04.2003
The Committee decided to defer the case for one week.	

CASE NO. B-143	M/S NESTOR PHARMACEUTICALS LTD
M. No. 10/08	F.NO. 01/82/162/173/AM08
DATED 10.7.2007	ADV. LIC.NO. 0510193028 DT. 19.10.06

The Committee decided to defer the case for one week.

CASE NO. B-144	M/S NESTOR PHARMACEUTICALS LTD
M. No. 10/08	F.NO. 01/82/162/174/AM08
DATED 10.7.2007	ADV. LIC.NO. 0510200106 DT. 27.02.07
The Committee decided to defer the case for one week.	

CASE NO. C-05	M/S VISHNU CHEMICAL LTD.
M. No. 10/08	F.NO. 01/83/162/468/AM07
DATED 10.7.2007	
The Committee decided to defer the case for one week.	